

उपरी और श्रम प्रभार शामिल नहीं है।

(घ) क्योंकि अंक का मुद्रण केन्द्रीय जल आयोग के विभागीय प्रेस में किया गया था, अतः प्रश्न नहीं उठता।

Details of Teams set up to Verify Facts on Import of D-2 Aminobutanol

10313. SHRI TARIQ ANWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether his Ministry had sent a team to verify facts relating to import of D-2 Aminobutanol under the name of DL-2 Aminobutanol, if so, when the team was sent and whether the team completed its task ; and

(b) whether it is a fact that some more units are proposed to be visited in this connection and there is a proposal to include members from CSIR, BICP, DGHS and Department of Science and Technology, and if so, the details thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) :

(a) Yes, Sir. The team was sent on 19th March, 1984 and it completed the visits to the Six Factories on 9th April, 1984.

(b) No, Sir.

EPF Arrears of the Workers of Parvathi Mills, Quilon (Kerala)

10314. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that the arrears of Provident Fund of the employees of Parvathi Mills, Quilon during 1971-72 has not so far been disbursed to the employees ; and

(b) if so, the details thereof and the action taken by Government on the issue ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a)

According to the Employees' Provident Fund authorities, only the employers' share of contribution for the period 1970-72 in respect of the outgoing employees of Parvathi Mills has not been paid so far.

(b) M/s. Parvathi Mills is one of the textile Mills nationalised with effect from 1.4.1974. As provided under the Sick Textile Undertaking (Nationalisation) Act, 1974, the provident fund authorities had filed a claim with the Commissioner of Payments for the entire amount of Provident Fund contributions due from the previous management and pending realisation of the amount they have been making payments to the members to the extent of employees' share of contributions (including the unrealised amount) and the employers' share of contributions to the extent realised. The Commissioner of Payments has since paid a sum of Rs. 2,57,119.75 out of the total amount of Rs. 3,10,672.74 and the question of payment of the employers' share of contributions to the extent of the amount realised is engaging the attention of the provident fund authorities.

Telephone Connections to Recognised Export Houses

10315. SHRI BALKRISHNA WASNIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a large number of applicant for telephone connection/telex connection belonging to recognised Export Houses are not getting proper service facilities and priority for said connections at their business premises from the Calcutta Telephones despite various recommendations for the same ;

(b) if so the facts thereof including number of applications of such export houses recommended by the Marine Products Export Development Authority, Calcutta ; and

(c) the efforts made for providing immediate telephone connections to these exporters for facilitating them to earn more foreign exchange with quick communication system ?